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Benjamin Hansdak Vs State Of Jharkhand

Court: Jharkhand High Court

Date of Decision: Jan. 30, 2025 Hon'ble Judges: Ananda Sen, J

Bench: Single Bench

Advocate: Amit Kr. Tiwari, Aman Shekhar, Manish Mishra, Mrinal Kanti Roy

Final Decision: Dismissed

Judgement

Ananda Sen, J

1. Learned counsel representing the petitioners submits that during pendency of these writ petitions, the grievance of the petitioners has already been

redressed. Thus, these writ petitions have been rendered infructuous.

- 2. Learned counsel Mr. Manish Mishra and Mr. Mrinal Kanti Roy, have accepted the aforesaid fact.
- 3. Considering the aforesaid submission, these writ petitions are dismissed as having been rendered infructuous.